

ITEM NO.4

COURT NO.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC

No(s). 5470/2014

(Arising out of impugned final judgment and order dated 25/09/2013 in LPA No. 1458/2013,25/09/2013 in CWP No. 20000/2011 passed by the High Court Of Punjab & Haryana at Chandigarh)

STATE OF PUNJAB &amp; ANR.

Petitioner(s)

VERSUS

BRIJESHWAR SINGH CHAHAL &amp; ANR.

Respondent(s)

WITH

T.P.(C) No. 1073/2015  
(With Office Report)

Date : 10/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. P.P. Rao, Sr. Adv.  
Mr. Nikhil Nayyar, AAG,  
Mr. Saurabh Ajay Gupta, AAG  
Mr. Kuldip Singh, Adv.  
Mr. J.S. Chhabra, Adv.

Mr. Pardeep Kumar Rapria, Adv.  
Mr. Abhishek Sharma, Adv.

Signature Not Verified

For Respondent(s)  
Digitally signed by  
Deepak Mansukhani  
Date: 2015.09.22  
16:16:40 IST  
Reason:

Mr. Anil Grover, AAG, Haryana  
Mr. Satish Kapoor, Adv.  
Dr. Monika Gusain, Adv.

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UPON hearing the counsel the Court made the following  
O R D E R

The petitioner who appears in person submits that although he has prayed for quashing of certain State Government Orders marked at Annexure P-6, P-9 and P-12 to Writ Petition No.247 of 2015 filed by him in which names of those who were appointed as law officers in the

State of Haryana have been enumerated but he does not press the said prayer. The petitioner has in addition sought a writ of mandamus directing the State Government to engage him as a Law Officer in the State of Haryana pending disposal of the writ petition.

That aspect

raised in the writ petition appears to be similar to those being considered by us in the present SLP ...CC No.5470 of 2014.

We,

accordingly, direct transfer of Writ Petition No.247 of 2015 from the High Court of Punjab & Haryana, Chandigarh to this Court for hearing and disposal with the the present SLP....CC No.5470 of 2014.

Learned counsel for the parties including petitioner in T.P. No.1073 of 2015 further submit that they do not wish to file any further pleadings in connection with the writ petition or SLP .... CC No.5470 of 2014. This matter has been in that view argued before us by learned counsel for the parties including Mr. Ranjit Kumar, learned Solicitor General for India. Learned counsel for the petitioner in Transfer Petition No.1073 of 2015 has filed a copy of the CAG Report for the period December, 2009 till January, 2012.

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Learned counsel for the State of Haryana may, if so advised, file a report on the subject for remainder of the period, if any. Learned counsel for the State of Punjab shall also similarly file a copy of the CAG Report, touching Administration of Justice Department (Advocate General) for the period January, 2010 till January, 2014.

Judgment reserved.

(Ashok Raj Singh)  
Court Master

(Veena Khara)  
Court Master

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List of Cases relied upon

Mr. Ranjit Kumar, SG

1. (1991) 1 SCC 212
2. (1993) 3 SCC 552
3. (1994) 2 SCC 205
4. (1995) 6 SCC 527
5. (1969) 2 SCR 422

6. 1979 (4) SCC 701
7. 1988 (3) SCC 144
8. 2004 (4) SCC 714
9. 2004 (2) SCC 267
10. AIR 1961 Madras 450
11. Civil Procedure Code, (Order 27)

Mr. P.P. Rao, Sr. Adv.

(1969) 3 SCC 268

(2011) 5 SCC 341